

IN THE SUPREME COURT OF INDIA
CRIMINAL/CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CRIMINAL) NO(S).945 OF 2024

SONAL PALIT

PETITIONER(S)

VERSUS

AYAN DASGUPTA

RESPONDENT(S)

WITH

TRANSFER PETITION (CIVIL) NO(S). 2954-2955/2024

TRANSFER PETITION (CIVIL) NO(S). 3240/2024

O R D E R

Transfer Petition (Criminal) No.945 of 2024 is filed under Section 406 of the Code of Criminal Procedure, 1973 (for short, "CRPC"). The petitioner has filed this petition seeking the following relief:

"a. Pass an order thereby transferring proceedings CMC(DV) No.261 of 2021 titled as "Sonal Palit v. Ayan Das Gupta" pending before the learned Court of JMFC Cuttack, Orissa to a Court of competent jurisdiction of Pune, Maharashtra.

b) pass such other and further order(s) as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case."

Transfer Petition (Civil) No(s).2954-2955 of 2024 and 3240 of 2024 are filed under Section 25 of the Code of Civil Procedure, 1908 (for short, "CPC"). The petitioner has filed these Petitions seeking the following reliefs:

"TRANSFER PETITION (CIVIL) NO(S).2954-2955 OF 2024:

I) Pass an order thereby transferring proceedings:

a) C.P.NO.385 of 2021 titled as "Sonal Palit v. Ayan Das Gupta" pending before the Family Judge, Cuttack to Family Court, Pune, Maharashtra.

b) C.P.No.653 of 2023 titled as "Sonal Palit v. Ayan Das Gupta" pending before the Family Judge, Cuttack to Family Court, Pune, Maharashtra.

II) Pass such other and further order(s) as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case."

TRANSFER PETITION (CIVIL) NO(S).3240 of 2024:

i) Pass an order thereby transferring C.P.NO.713 of 2024 titled as "Ayan Das Gupta v. Sonal Palit" pending before the Court of Family Judge, Cuttack to a Family Court, Pune, Maharashtra.

ii) Pass such other and further order(s) as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case."

Heard learned counsel for the petitioner and learned counsel for the respondent and on perusal of the material on record, we find that the petitioner has made out a case for transfer of the aforesaid petitions.

In the result, the Transfer Petitions are allowed in the following terms:

T.P.(CRL.) NO.945 OF 2024:

1) CMC(DV) No.261 of 2021 titled as "Sonal Palit v. Ayan Das Gupta" pending before the Court of JMFC Cuttack, Orissa is transferred to the Court of JMFC at Pune, Maharashtra;

T.P.(C) NO(S).2954-2955 OF 2024:

2) C.P.NO.385 of 2021 titled as "*Sonal Palit v. Ayan Das Gupta*" pending before the Court of Family Judge, Cuttack is transferred to the Family Court, Pune, Maharashtra;

3) C.P.No.653 of 2023 titled as "*Sonal Palit v. Ayan Das Gupta*" pending before the Court of Family Judge, Cuttack is transferred to the Family Court, Pune, Maharashtra;

and

T.P.(C) NO(S).3240 of 2024:

4) C.P.NO.713 of 2024 titled as "Ayan Das Gupta v. Sonal Palit" pending before the Court of Family Judge, Cuttack is transferred to the Family Court, Pune, Maharashtra.

The respondent is permitted to appear either in-person or through video conferencing facility.

It is needless to observe that if the respondent seeks to appear virtually, then the competent Court at Pune shall make available the said facility to the said respondent.

The Principal Judge, Family Court at Pune to take steps to club the cases of the parties herein so that no contradictory orders are passed in the proceedings which have been transferred.

Registry to communicate this order to the transferor as well as the transferee courts for taking steps in accordance with this order.

Pending application(s), if any, shall stand disposed of.

....., J
[B. V. NAGARATHNA]

....., J
[R. MAHADEVAN]

NEW DELHI
SEPTEMBER 19, 2025.

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) NO(S).3306 OF 2024

SONAL PALIT

PETITIONER(S)

VERSUS

AYAN DASGUPTA

RESPONDENT(S)

O R D E R

This Petition is filed under Section 25 of the Code of Civil Procedure, 1908 (for short, "CPC"). The petitioner has filed this petition seeking the following relief:

"a. Pass an order thereby transferring MATA NO.108 of 2022 titled as "Sonal Palit v. Ayan Das Gupta" pending before the High Court of Orissa, Cuttack to the High Court at Bombay.

b) pass such other and further order(s) as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case."

We have learned counsel for the respective parties.

The appeal is of the year 2022.

In the circumstances, we do not think it just and proper to grant the prayer of the petitioner

herein.

Hence, this Transfer Petition is dismissed.

Pending application(s), if any, shall stand disposed of.

....., J
[B. V. NAGARATHNA]

....., J
[R. MAHADEVAN]

NEW DELHI
SEPTEMBER 19, 2025.

ITEM NO.1

COURT NO.5

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

TRANSFER PETITION(S)(CRIMINAL) NO(S).945/2024

SONAL PALIT

PETITIONER(S)

VERSUS

AYAN DASGUPTA

RESPONDENT(S)

[IA NO. 253163/2024 - STAY APPLICATION)

WITH

T.P.(C) NO. 2954-2955/2024 (XI-A)
IA NO. 253850/2024 - STAY APPLICATION

T.P.(C) NO. 3306/2024 (XI-A)
IA NO. 277145/2024 - EX-PARTE STAY

T.P.(C) NO. 3240/2024 (XI-A)
IA NO. 276973/2024 - EX-PARTE STAY

Date : 19-09-2025 These matters were called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) : Ms. Ranu Purohit, AOR
Ms. Niharika Singh, Adv.
Mr. Yashas Rk, Adv.

For Respondent(s) : Mr. Subhasish Mohanty, AOR
Mrs. Sursh Kumari, Adv.
Mrs. Sureh Kumari, Adv.
Ms. Divya Mishra, Adv.
Ms. Divya Misra, Adv.
Mr. Ganesh Chandra Sahu, Adv.
Mr. Rajiv Agnihotri, Adv.

UPON hearing the counsel the Court made the following
O R D E R

T.P.(Crl.) No.945 of 2024; T.P.(Civil)
Nos.2954-2955 of 2024 and 3240 of 2024 are allowed
in terms of the signed order.

T.P.(Civil) No.3306 of 2024 is dismissed in
terms of the signed order.

Pending application(s), if any, shall stand
disposed of.

(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)

(DIVYA BABBAR)
COURT MASTER (NSH)

(SIGNED ORDERS ARE PLACED ON FILE)